

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 199/2003

(9)

New Delhi, this the 13th day of October, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. Sarweshwar Jha, Member (A)

Sh. S.N. Dadheech  
Sr/Audit Officer  
S/o Sh. D.P. Dadheech  
serving in the office of  
Director of Audit Defence Services (C.C.)  
Meerut Cantt, R/o 88/I RA lines, Meerut Cantt.

...Applicant

(By Advocate Sh. V.P.S. Tyagi)

V E R S U S

1. Union of India through  
Secretary, Ministry of Finance  
New Delhi.
2. The Comptroller and Auditor General  
of India, New Delhi.
3. The Director General of Audit  
Defence Services - L-II Block Brassy  
Avenue, New Delhi - 1.

...Respondents

(By Advocate Sh. Madhav Panikar)

O R D E R (ORAL)

By Mr. Justice V.S. Aggarwal,

After making the submissions, learned counsel for the applicant stated that he would make a representation to respondent No.2 seeking review of the Recruitment and Promotion Rules whereby from group 'B' to group 'A' post in the service pertaining to the applicant, There is a restriction that person should be below the age of 53 years on the relevant date. Learned counsel for the applicant contends that he will give all the justification permitted in law in the representation, and the respondents concerned may consider the same in accordance with law and take appropriate decision particularly when according to the applicant, the age of superannuation has since increased from 58 years to 60 years. Allowed as prayed.

...2/-

*Ag*

(S)

2. It would be in the fitness of the things that decision in this regard will be taken preferably within four months from the receipt of ~~certified copy of this order~~ <sup>the representation is made</sup> (S)

3. Subject to aforesaid, the petition is dismissed as withdrawn. We make it clear that we are not expressing ourselves on the merits of the matter.

Sarweshwar Jha

(Sarweshwar Jha)  
Member (A)

V.S. Aggarwal

(V.S. Aggarwal)  
Chairman

/vikas/